



BY E-MAIL

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-17/2003/ 3104/A

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri S. K. Poddar  
District & Sessions Judge,  
Sivasagar.

Dated Guwahati, the <sup>th</sup> 12 June, 2019.

Sub:- **Casual leave.**

Ref:- Letter No. DJSV/2019/2820 dated 12.06.2019.

Sir,

With reference to the above, I am directed to inform you that you have been granted granted casual leave for 2(two) days on 20.06.2019 and 21.06.2019 along with station leave permission from the morning of 20.06.2019 till the evening of 23.06.2019, as prayed for. You have also been granted permission to use your official vehicle, with the office driver, at your own cost, for going to Dibrugarh Airport on 20.06.2019 and coming back from Jorhat airport on 23.06.2019. The Addl. District & Sessions Judge (FTC), Sivasagar and in his absence the next senior most Judicial officer at the station will remain in charge of your office and Court in your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-17/2003/ 3105/A, dated 12<sup>th</sup> 6<sup>th</sup> 19

Copy to:

✓ 1. The Systems Analyst, Gauhati High Court.

**JT. REGISTRAR (VIGILANCE)**

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